

COAL MINES FAMILY PENSION (AMENDMENT) SCHEME, 1974 COAL MINES LABOUR WELFARE FUND (SECOND (AMENDMENT) RULES, ETC.

SHRI RAGHUNATHA REDDY: On behalf of Shri Balgovind Verma, I beg to lay on the Table—

- (1) A copy of the Coal Mines Family Pension (Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 52 in Gazette of India dated the 19th January, 1974, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.

[Placed in Library. See No. LT-6249/74.]

- (2) A copy of the Coal Mines Labour Welfare Fund (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1353 in Gazette of India dated the 8th December, 1973 under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.

[Placed in Library. See No. LT-6250/74.]

- (3) (i) A copy of the Limestone and Dolomite Mines Labour Welfare Fund Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1273 in Gazette of India dated the 24th November, 1973 under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.
- (ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-6251/74.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SIXTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Thirty-Sixth Report of the Committee on Private Members' Bills and Resolutions.

MR. SPEAKER: I am sorry to learn from the Deputy-Speaker that this Committee could not meet on two occasions for want of quorum. I would request the Members of the Committee to kindly note that the committee could not meet because of lack of quorum—it should not be repeated in future.

**COMMITTEE ON PETITIONS
SIXTEENTH REPORT**

SHRI A. P. SHARMA (Buxar): I beg to present the Sixteenth Report of the Committee on Petitions.

12.47 hrs.

STATEMENT RE: REPORTED CANCELLATION OF PASSENGER TRAINS FROM AND TO MADHUBANI

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): Railways have been running with low coal stock as had already been explained by me in this House earlier on 15-11-73 and 25-2-74. Steam coal which is consumed by the railways and several industries has not been available in quantities sufficient to meet the demands of all consumers of steam coal. In the circumstances, the Railways' share of steam coal from the overall available supply could not be maintained as minimum essential demand of key industries has also to be catered for. In order to make available to the industri-

their essential requirements of steam coal the railways have had to reduce their own consumption. To achieve this in a planned manner, the railways have curtailed departmental and shunting services and also undertaken temporary suspension of some short distance less intensively used passenger trains.

AN HON. MEMBER: What is the number?

SHRI MOHD. SHAFI QURESHI: On Sakri-Madhubani-Jaynagar section six pairs of passenger trains are scheduled to run. For want of coal, one pair of trains had been cancelled in November, 1973. One 22-2-74, the position of coal stock on NE Railway as a whole dropped to the lowest level i.e. 0.7 days and at Samastipur and Darbhanga Sheds, which feed these services of this section, had a stock of 0.4 days and 0.1 days respectively. This extremely low position of coal stock at Darbhanga Shed compelled the Railway to cancel the remaining 5 pairs of trains on and from 23rd February 1974. As coal position improved with receipt of one rake of coal at Samastipur on 23rd February 1974 evening, one train No. 327 was run from Samastipur on the evening of 24th February 1974. Three trains were restored on 25th February 1974 after the requisite share of the Samastipur rake of coal was transhipped and reached Darbhanga. On 27th February 1974, one more train viz., 41/42 Janaki Express was restored.

These cancellations were incidental and had no connection with the election.

As and when the availability of steam coal improves and Railways build up the requisite steam coal stock in sheds, the cut in train services will be restored in a phased manner.

12.50 hrs.

BUSINESS ADVISORY COMMITTEE
THIRTY-SEVENTH REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH): Sir, I beg to move:

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 27th February, 1974."

MR. SPEAKER: The question is:

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 27th February 1974."

The motion was adopted

12.51 hrs.

RE: MATTER UNDER RULE 377

MR. SPEAKER: Now, Shri Madhu Limaye. He is not here. I just want to make this point clear. I had allowed Shri Madhu Limaye to raise this question about the resignation of certain Members of the Gujarat Legislative Assembly.

SHRI S. M. BANERJEE (Kanpur): I am told that the Chief Minister is already stepping down.

MR. SPEAKER: No this is not a question of stepping down. It is something else. Now, I thought that when he speaks I would have the opportunity to make the matter clear.

Sometime back I read it in the papers that the Speaker of the Gujarat Legislative Assembly had indicated that he wanted to consult me on certain matters concerning the resignations. I just read it in the papers.

SHRI K. S. CHAVDA (Patan): I showed it to you long ago.

MR. SPEAKER: Yes; later on he wrote to me that he will be coming to consult me.